Bajaj Allianz House, Airport Road, Yerawada, Pune - 411 006. Reg. No.: 113

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Call at: Sales - 1800 209 0144 / Service - 1800 209 5858 (Toll Free No.)

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#### **IMPORTANT**

Please make sure you read and fully understand this Document before you travel from the Republic of India. Please also read carefully the full details of the procedure for obtaining assistance and claims. Failure to follow the instruction given could result in rejection of the claim. This policy clause is applicable for the different Travel Plans listed. The sections covered underthe respective plans are given in the table below.

Plan opted	Sections Applicable
Travel Assist Classic	Section-A to Section - T (except Section- H)
Travel Assist Premium	Section-A to Section-T
Travel Assist Privileged	Section-A to Section-T

## **SECTION A) PREAMBLE**

Whereas the Insured has made to Bajaj Allianz General Insurance Company Ltd (hereinafter calledthe "Company"), a proposal which is hereby agreed to be the basis of this Policy and has paid the premium specified in the Schedule, now The Company agrees, subject always to the following terms, conditions, exclusions, and limitations, to indemnify the Insured in excess of the amount of the Deductible and subject always to the Sum Assured against such loss as is herein provided.

## **SECTION B) DEFINITIONS-STANDARD DEFINITION**

The following words or terms shall have the meaning ascribed to them wherever they appear in this Policy, and references to the singular or to the masculine shall include references to the pluraland to the female wherever the context so permits:

- 1. An accident is a sudden, unforeseen and involuntary event caused by external, visible and violent means.
- 2. Any One Illness: Any one illness means continuous period of illness and it includes relapse within 45 days from the date of last consultation with the Hospital/ Nursing home where treatmentmay have been taken.
- "Cashless Facility" Cashless Facility means a facility extended by the insurer to the insured where the payments, of the costs of treatment undergone by the insured in accordance with the policy terms and conditions, are directly made to the network provider by the insurer to the extend pre authorization approved.
- 4. Condition Precedent- Condition Precedent shall mean a policy term or condition upon which theInsurer's liability under the policy is conditional upon.
- 5. Congenital Anomaly-Congenital Anomaly refers to a condition(s) which is present since birth, and which is abnormal with reference to form, structure or position.
  - a) Internal Congenital Anomaly
    - Congenital anomaly which is not in the visible and accessible parts of the body.
  - b) External Congenital Anomaly
    - Congenital anomaly which is in the visible and accessible parts of the body
- 6. Co-Payment- A co-payment is a cost-sharing requirement under a health insurance policy that provides that the policyholder/insured will bear a specified percentage of the admissible claim amount. A co-payment does not reduce the Sum Insured.
- 7. Day care centre- A day care centre means any institution established for day care treatment of illness and/or injuries or a medical setup with a hospital and which has been registered with the local authorities, wherever applicable, and is under supervision of a registered and qualified medical practitioner AND must comply with all minimum criterion as under
  - i) has qualified nursing staff under its employment;
  - ii) has qualified medical practitioner/s in charge,
  - iii) has fully equipped operation theatre of its own where surgical procedures are carried out;
  - iv) maintains daily records of patients and will make these accessible to the insurance company's authorized personnel.
- 8. Day Care Treatment- Day care treatment refers to medical treatment, and/or surgical procedure which is:
  - i. undertaken under General or Local Anesthesia in a hospital/day care centrein less than 24 hrs because of technological advancement, and
  - ii. which would have otherwise required a hospitalization of more than 24 hours.
  - Treatment normally taken on an out-patient basis is not included in the scope of this definition. A detailed list of procedures considered under Day Care is attached with the policy wordings (refer annexure 1). For an updated list of Day Care Procedures kindly visit our website.
- 9. Deductible" Deductible means a cost-sharing requirement under a health insurance policy that provides that the insurer will not be liable for a specified rupee amount in case of indemnity policies and for a specified number of days/hours in case of Hospital Cash Daily Allowance policies which will apply before any benefits are payable by the insurer. A deductible does not reduce the Sum Insured.
- 10. Dental Treatment- Dental treatment means a treatment related to teeth or structures supporting teeth including examinations, fillings (where appropriate), crowns, extractions and surgery.
- 11. Disclosure to Information Norm- The policy shall be void and all premium paid hereon shall be forfeited to the Company, in the event of misrepresentation, mis- description or non disclosure of any material fact.
- 12. Emergency Care- Emergency care means management for an illness or injury which results in symptoms which occur suddenly and unexpectedly, and requires immediate care by a medical practitioner to prevent death or serious long term impairment of the insured person's health.

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- 13. "Hospitalization" Hospitalization means admission in a Hospital for a minimum period of 24 hours In Patient Care consecutive hours except for specified procedures/ treatments, where such admission could be for a period of less than 24 consecutive hours.
- 14. Illness- Illness means a sickness or a disease or pathological condition leading to the impairment of normal physiological function and requires medical treatment.

  (a) Acute condition Acute condition is a disease, illness or injury that is likely to respond quickly to treatment which aims to return the person to his or her state of health immediately before suffering the disease/ illness/ injury which leads to full recovery
  - (b) Chronic condition A chronic condition is defined as a disease, illness, or injury that has one or more of the following characteristics:
    - 1. it needs ongoing or long-term monitoring through consultations, examinations, check-ups, and /or tests
    - 2. it needs ongoing or long-term control or relief of symptoms
    - 3. it requires rehabilitation for the patient or for the patient to be specially trained to cope with it
    - 4. it continues indefinitely
    - 5. it recurs or is likely to recur
- 15. Injury/ Bodily Injury- Injury means accidental physical bodily harm excluding illness or disease solely and directly caused by external, violent and visible and evident means which is verified and certified by a Medical Practitioner.
- 16. "Inpatient Care" Inpatient care means treatment for which the insured person has to stay in a hospital for more than 24 hours for a covered event.
- 17. Intensive Care Unit- Intensive care unit means an identified section, ward or wing of a hospital which is under the constant supervision of a dedicated medical practitioner(s), and whichis specially equipped for the continuous monitoring and treatment of patients who are in a critical condition, or require life support facilities and where the level of care and supervision is considerably more sophisticated and intensive than in the ordinary and other wards.
- 18. "Maternity Expense"
  - Maternity expenses means;
  - a) medical treatment expenses traceable to childbirth (including complicated deliveries and caesarean sections incurred during hospitalization);
  - b) expenses towards lawful medical termination of pregnancy during the policy period.
- 19. "Medical Advise" Any consultation or advice from a Medical Practitioner including the issue of any prescription or follow-up prescription.
- 20. Medical Expenses means those expenses that an Insured Person has necessarily and actually incurred for medical treatment on account of Illness or Accident on the advice of a medical Practitioner, as long as these are no more than would have been payable if the Insured had not been insured and no more than other hospitals or doctors in the same locality would have chargedfor the same medical treatment.
  List of non medical expenses is attached with the policy wordings(refer annexure 2). For an updated list of Day Care Procedures kindly visit our website.
- 21. Medically Necessary Treatment Medically necessary treatment is defined as any treatment, tests, medications, or stay in hospital or part of a stay in hospital which
  - a. is required for the medical management of the illness or injury suffered by the insured;
  - b. must not exceed the level of care necessary to provide safe, adequate and appropriate medicalcare in scope, duration, or intensity;
  - c. must have been prescribed by a medical practitioner,
  - d. Must conform to the professional standards widely accepted in international medical practice orby the medical community in India.
- 22. Notification of Claim- Notification of claim means the process of intimating a claim to the insurer or TPA through any of the recognized modes of communication.
- 23. "OPD Treatment" OPD treatment is one in which the Insured visits a clinic/ hospital or associated facility like a consultation room for diagnosis and treatment based on the advice of a Medical Practitioner. The Insured is not admitted as a Day care or in patient.
- 24. Reasonable and Customary Charges-Reasonable and Customary Charges means the charges for service or supplies, which are the standard charges for the specific provider and consistent with the prevailing charges in the geographical area for identical or similar services, taking into account the nature of illness/ injury involved.
- 25. Room Rent- Room Rent shall mean amount charged by a hospital for the deductibles occupying of a bed and associated medical expenses.
- 26. Subrogation (Applicable to other than health sections of Travel policies) Subrogation shall mean the right of the insurer to assume the rights of the insured person to recover expenses paid out under the policy that may be recovered from any other source.
- 27. Surgery- Surgery or Surgical Procedure means manual and / or operative procedure (s) required for treatment of an illness or injury, correction of deformities and defects, diagnosis, and ure of diseases, relief of suffering or prolongation of life, performed in a hospital or day care centre by a medical practitioner.
- 28. Unproven/ Experimental treatment- Unproven/ Experimental treatment is treatment, including drug experimental therapy, which is based on established medical practice in India, is treatment experimental or unproven

# SECTION B) DEFINITIONS-SPECIFIC DEFINITION

- 1. Alternative treatments- Alternative treatments are forms of treatments other than treatment"Allopathy" or "modem medicine" and includes Ayurveda, Unani, Sidha and Homeopathy in theIndian context.
- "Airline" means a public airline that holds a proper license for the jurisdiction in which it operates and that operates scheduled flights for passengers and cargo.

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- 3. Bodily Injury" means accidental physical bodily harm excluding illness or disease solely and directly caused by external, violent, and visible and evident means which is verified and certified by a Medical Practitioner
- 4. "Checked Baggage" means the baggage offered by the Insured and accepted by an Airline for international transportation in the same aircraft as the Insured and for which the airline has provided a baggage receipt, and the contents of the baggage checked in by the Insured so long as such contents do not violate any Airline policy or rule restricting the nature of items that may be carried on board its aircraft.
- 5. "Claim" means a Claim under an operative part of this Policy in respect of an insured event that has taken place or is likely to take place. All Claims resulting from one and the same event or circumstance shall jointly constitute one Claim under this Policy and as having been made at the time when the first Claim was made in writing and the Deductible shall be applicable to each section independently.
- 6. Common Carrier- Common Carrier means a person engaged in the business of collecting, storing, forwarding, or distributing goods, to be carried by goods carriage under a goods receipt or transporting for hire of goods from place to place by motorized transport, by road, water, air, for all persons indiscriminatingly in each case operated under a valid license issued by a concerned Government Authority, for transportation of passengers for hire.
- 7. "Damages" means monetary sums payable pursuant to judgements or awards but shall not include fines, penalties, punitive damages, exemplary damages, any non-pecuniary relief, or any other amount for which an Insured is not financially liable, or which is without legal recourse to the Insured, or any matter that may be deemed to be uninsurable under Indian Law.
- 8. Daily Allowance: Means the amount and period specified in the Schedule.
- 9. Disease" means an affliction of the bodily organs having a defined and recognised pattern of symptoms that first manifests itself during the Policy Period and for which immediate treatment by a Physician is necessary.
- 10. "Home Burglary " Home burglary means any act of actual, forcible and violent entry and or exit from the premises of the Insured with intent to commit an act of crime or theft.
- 11. "Insurance Company / Claims Administrator" means the person or organization named in the Schedule.
- 12. "Insured" means the person named in the Schedule.
- 13. "Insured Journey" means a single journey during the Policy Period to a destination outside of India, which is undertaken (departure and arrival) during the Policy Period.
- 14. "Family" means the Insured, insured's spouse and 2 children. In the benefit of family visit family is indicated as the Insured's spouse and children. However dependant parents can not be covered under this policy.
- 15. Limit of Indemnity-Limit of Indemnity represents Our maximum liability to make payment for each and every claim per person and collectively for all persons mentioned in the Schedule during the policy period and in the aggregate for the person(s) named in the schedule during the policy period, and means the amount stated in the Schedule against each Cover and subject to the limits specified.
- 16. "Loss of Eye" means the total and irrecoverable loss of sight from either or both eyes.
- 17. "Loss of Limb" means the loss of one or both hands or one or both feet by permanent physical severance at or above the wrist or ankle, and includes the total and permanent loss of use of either or both hands or either or both feet.
- 18. "Medical Advisors" mean the medical practitioners appointed by the Insurance Company / Claims Administrator.
- 19. "Medical Evacuation" means the removal of the Insured from abroad to a hospital within India where necessary medical care can be accorded to him, including medical care required en route.
- 20. A Physician is a person who holds a valid registration from the medical council of any state of India and is thereby entitled to practice medicine within its jurisdiction; and is acting within the scope and jurisdiction of his license. "Physician" shall not include any member of the Insured's family. Chiropractitioner stands excluded from the scope of the policy.
- 21. Policy" means the proposal, the Schedule, the Policy documents and any endorsements attaching to or forming part hereof either on the commencement date or during the Policy Period.
- 22. "Policy Period" means the period between:
  - a. The commencement date specified in the Schedule, being the date upon which the Insured firstboards the mode of transportation by which it is intended that he shall finally leave India for the Insured Journey or the actual date upon which the Insured boards as aforesaid so long as that is within 14 days of the commencement date as specified in the Schedule, and
  - b. The expiry date specified in the Schedule (provided that this Policy shall automatically be extended for a period of 7 days if the completion of the Insured Journey is delayed solely because of a failure of public transportation or other services upon which the Insured was reliant).
- 23. Pre existing ailment or disease- Any condition, ailment or injury or related conditions for which you had signs or symptoms, and /or were diagnosed, and / or received medical advice/ treatment within 48 months prior to the first policy issued by the insurer
- 24. "Property Damage" means actual physical damage to tangible material property belonging to a third party.
- 25. "Schedule" means the schedule, and any annexure to it, attached to and forming part of this Policy.
- 26. Sickness" means a condition or an ailment affecting the general soundness and health of the Insured's body that first manifests itself during the

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Policy Period and for which immediate treatment by a Physician is necessary.

- 27. Suicide- "Sui" means "self" and "cide" means "killing", thus implying an act of self-killing. In short, a person committing suicide must commit it by himself, irrespective of the means employed by him in achieving his object of killing himself.
- 28. "Sum Assured" means the amount stated in the Schedule against each relevant Section, which shall be the Company's maximum liability under this Policy (regardless of the number of the amount of Claims made) for any one Claim and in the aggregate for all Claims under such Section.
- 29. "Theft" means whoever intending to take dishonestly any moveable property out of the possession of the Insured without Insured's consent, moves that property in order to such taking with the intention to permanently deprive the Insured of that property is said to commit theft.
- 30. Valuables" means:
  - **a.** Electronic and electrical equipment including, but not limited to, photographic equipment, Audio equipment, video and/or televisual equipment, computers and/or organizers;
  - **b.** Binoculars, spectacles, sunglasses, or the like;
  - c. watches or jewellery or precious stones or models or coins or curios, sculptures, manuscripts, stamps, collections of stamps, rare books, medals, moulds, designs or any other collectibles;
  - **d.** Gold or silver or any precious metals or articles made from any precious metals; deeds, ATMCards, credit cards, charge cards, bonds, bills of exchange, bank treasury or promissory notes, cheques, money, securities or any other negotiable instrument.
- 31. You, Your, Yourself/ Your Family named in the schedule means the person or persons that Weinsure as set out in the Schedule.
- 32. We, Our, Ours means the Bajaj Allianz General Insurance Company Limited.
- 33. "Usual and Customary Level" means medical charges that:
  - a. Do not exceed the usual levy ofcharges for similar treatment or allied services, in the locality where such treatment or allied services have been obtained: and
  - b. Do not include charges that would not have been made if no insurance existed.
- 34. Permanent Total Disablement:

Means Loss of the physical ability through an accidental injury resulting in to the following:

- a. loss of the sight of both eyes
- b. physical separation of or the loss of ability to use both hands or both feet
- c. physical separation of or the loss of ability to use one hand and one foot
- d. loss of sight of one eye and the physical separation of or the loss of ability to use either onehand or one foot Such Disability shall be calculated on basis of Disability Certificate from Civil Surgeon of Government Hospital stating the continuous and permanent disability with disabilitypercentage.
- 35. "Pre Natal" Prenatal period (also known as antenatal care) refers to the regular medical andnursing care recommended for women during pregnancy
- 36. "Post Natal" Post natal period is the period beginning immediately after the birth of a child and extending for about six Weeks

# **SECTION C) COVERAGE**

## 1. SECTION A: PERSONAL ACCIDENT

- 1.1 The Company will pay the Section A Sum Assured specified in the Schedule if the Insured sustains Accidental Bodily Injury during the course of The Insured Journey and such Bodily Injury is within 12 months of the date upon which it was sustained the sole and direct cause of the
  - 1.1.1 Insured's death,
  - 1.1.2 Permanent Total Disablement,
  - 1.1.3 Total and irrecoverable loss of both eyes and two limbs or of one eye and one limb.
- 1.2 Provided always that the policy will not pay under more than one of the foregoing subclauses in respect of the same accident and in excess of the amount stated in the schedule.
- 1.3 The Company will be liable to pay 50% of the Sum assured stated in the schedule in respect of the death of the insured person if the insured person's age is under 18 years;to be calculated at the time of effecting this insurance.

# . SECTION B: MEDICAL EXPENSES & MEDICAL EVACUATION & REPATRIATION

- 2.1 The Company will indemnify the Insured up to the Section B Sum Assured specified in theSchedule in respect of:
  - 2.1.1 The Medical and related expenses incurred by the Insured for medical treatment outsideIndia. The expenses covered would include physician services, hospital and medicalservices and local emergency medical transportation. Dental Services for immediate relief of dental pain are covered upto the amount specified in the schedule. However, dental care rendered necessary because of a covered accident shall be subject to the limit of cover as stated in the policy.
  - 2.1.2 **Medical Evacuation to a hospital** in the Republic Of India required as a result of Accidental Bodily Injury and/or Sickness and/or Disease occurring or having first manifested itself during an Insured Journey. The Medical Evacuation will have to be pre- approved by the Insurance Company / Claims Administrator of the Insurance Company.
  - 2.1.3 The Cost of repatriating the Insured's remains to India, or up to an equivalent amount for the burial or cremation of the Insured in the country where the death occurred in the eventof the Insured's death outside of India as a result of Accidental Bodily Injury and/or Sickness and/or Disease occurring or having first manifested itself during an Insured Journey. These expenses should be pre-approved by the Insurance Company / Claims Administrator prior to the remains are prepared for transportation

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to the Republic of India or for local burial or cremation.

- 2.1.4 In case of Medical Evacuation to hospital in India as per 2.1.2 above and if approved bythe Insurance Company / Claims Administrator, and subject to the Section B Sum Assuredremaining (if any), The Company will also indemnify the Insured in respect of the Medical Expenses incurred by him within India to continue medical treatment commenced by the Insured outside of India, as a result of the Insured first having sustained Accidental Bodily Injury and/or Sickness and/or Disease during the course of the Insured Journey. The Company's liability to make payment hereunder shall be limited to a period of 90 daysfrom and including the date upon which the aforesaid Accidental Bodily Injury and/or Sickness and/or Disease occurred or first manifested itself, and to Medical Expenses at the Usual and Customary Level.
- 2.1.5 The deductible applicable as per the schedule of the policy would be applicable in respect of each and every claim made under the policy and the company's liability in all claims puttogether under Section B would be restricted to the Section B Sum Assured as per the schedule of the policy during the policy period.
- 2.1.6 The Mental Illness as specified in Annexure I will be covered as per below Sub-limits within the medical expenses section
  - In Patient Hospitalization Treatment (IPD) will be covered upto 1% of sum insured upto maximum 2000 USD per policy period
  - ii. Out Patient Treatment (OPD) will be covered upto 100 USD per visit including consultations, investigations and pharmacy. Maximum 3 sessions will be allowed per policy period
  - iii. Overall medical expenses limit for Mental Illness including In Patient Hospitalization Treatment and Out Patient Treatment shall not exceed 1% of SI upto maximum 2000 USD whichever is lower per policy period

#### 3. SECTION C: LOSS OF CHECKED BAGGAGE

The Company will pay the Insured up to the **Section C Sum Assured** specified in the Schedule in respect of the complete and permanent loss or destruction of the Insured's Checked Baggage, save that The Company may, in its sole and absolute discretion, opt to reinstate or replace the Checked Baggage as an alternative to making payment to the Insured hereunder.

#### **SPECIFIC CONDITIONS**

It is a condition precedent to the Company's Liability hereunder that upon discovering the loss of Checked Baggage the Insured shall obtain a relevant Property Irregularity Report from the Airline and submit the same to the Insurance Company / Claims Administrator in the event of a Claim.

- 3.1 The Company's liability to make payment shall not arise until liability is admitted by the Airline.
- 3.2 The company's liability will be restricted to maximum of 50 % of the Sum assured (as per the schedule of the policy) per piece of baggage and 100 % of the sum insured for all pieces of checked in baggage put together. Any Claim for any item lost in respect of whichthe claim exceeds Rs 6000/- or other currency equivalent must be supported by documentation evidencing the insured's ownership of the same, such documentation to be submitted to the Insurance Company/ Claims Administrator in the event of a claim. In the absence of this, the maximum liability shall be restricted to 50% of the cost of this item, subject to maximum Rs 6000/-.
- 3.3 In case of the same baggage, being covered under any other insurance the policy willcontribute its rateable proportion.
- 3.4 The Company's payment to the Insured will be reduced by:
  - 3.4.1 any payment made under Section D below, and
  - 3.4.2 any sum for which the Airline is liable to make payment.

#### 4. SECTION D: DELAY OF CHECKED BAGGAGE

The Company will pay the Insured up to the **Section D Sum Assured** specified in the Schedule in respect of the Insured's emergency purchase of toiletries, medication and clothing to replace those contained in Checked Baggage, the arrival of which is delayed by more than 12 hours beyond the time of the Insured's arrival at the intended destination outside of India.

#### SPECIFIC CONDITION

- 4.1 It is a condition precedent to the Company's Liability hereunder that upon discovering the delay in arrival of the Checked Baggage the Insured shall obtain written non- delivery confirmation from the Airline along with the period of delay, which must be submitted to the Insurance Company / Claims Administrator in the event of a Claim.
- 4.2 In case of more than one claim during the insured journey the Company's liability inall claim put together will be restricted to the Section D Sum Insured. The time deductible of 12 hrs will apply separately for every claim.

## 5. SECTION E: LOSS OF PASSPORT

In the event of the Insured's loss of his passport, The Company will pay the Insured the Section E Sum Assured (less the deductible) specified in the Schedule towards expenses necessarily incurred by the Insured in obtaining a duplicate or fresh passport.

#### 6. SECTION F: PERSONAL LIABILITY

The Company will indemnify the Insured up to the **Section F Sum Assured** (less the deductible) specified in the Schedule against any legal liability incurred by the Insured in his private capacity to pay Damages for third party civil Claims arising out of Accidental Bodily Injury or Accidental Property Damage occurring during an Insured Journey.

#### **SPECIFIC CONDITIONS**

- 6.1 No Deductible shall be applicable in respect of the legal liability incurred by the Insured inhis private capacity to pay Damages for third party Accidental Bodily Injury.
- The Company's liability to indemnify the Insured under this Section shall be to the extent finally determined by a foreign court of law or otherwise as consented to in advance by the Company. In the event that legal action is taken against the Insured within India, it is a condition precedent to the Company's liability hereunder that the Insured shall:
  - 6.2.1 give immediate written notice to The Company to the address specified in the Schedule, and
  - 6.2.2 not incur any defence costs or expenses, admit liability for or settle or attempt to settle, make any admission or offer any payment or otherwise assume any contractual obligation with respect to any claim or claimant without the prior written consent of the

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Company, which shall be entitled (but in no case obligated) at any time to take over and conduct in the name of the Insured the defence and/or settlement of any action or claim and shall be entitled at all times to receive the Insured's cooperation and assistance and to appoint lawyers on the Insured's behalf. Any and all costs and expenses incurred by The Companyor the lawyers appointed by The Companyshall be a first charge on the Sum Assured hereunder.

6.3 The Company shall not settle any claim without the express consent of the Insured, but if the Insured refuses an available settlement recommended by The Company then the Company's liability shall thereafter be restricted to the amount by which the claim could have been settled.

## 7. SECTION G - HIJACK COVER

For each 24 hour period the insured is detained by hijackers following hi-jacking of any aircraft in which the insured is traveling, The Company will pay the sum specified in the schedule subject to the maximum limit specified in the schedule. All other policy terms and conditions shall remain unaltered.

#### 8. SECTION H - TRIP DELAY

Subject to all other terms and conditions, if the air craft on which the insured is booked to travel from India is delayed beyond 12 hours than the original scheduled departure time, The Company will pay the sum mentioned in the schedule for every 12 hours delay in excess of 12 hours, subject to the maximum amount mentioned in the schedule.

However, The Company will not pay,

- 1. for any departure which is delayed as a result of the insured or any other person whohave arranged to travel with failing to check-in correctly as required by the airlines
- 2. for any delayed departure caused by strike or industrial action known to exist or wasanticipated at the time the trip was booked
- 3. if the air craft is taken out of service on the instructions of the Civil Aviation Authority or imilar authority

#### 9. SECTION I- EMERGENCY CASH ADVANCE

In case of this section being available under the Travel Plan selected by the insured and shown in the schedule of the policy issued to him/her:

This is an assistance service when the insured person requires emergency cash following incidentslike theft/burglary of luggage/money or hold up. The assistance company shall co-ordinate with the insured person's relatives in India to provide emergency cash assistance to the insured personas per his requirement, upto the limit specified in the policy schedule.

- · As soon as the need arises insured person calls up Assist Card International on thetelephone number indicated in the policy schedule.
- Assist Card International shall verify the details of the insured and ascertain the amount ofcash required, local contact in India who can
  provide payment security including delivery charges through credit card or close relatives
- · Assist Card International organizes cash delivery after obtaining payment security frominsured or his relatives.

## 10. SECTION J-PRE-EXISTING ILLNESS COVERAGE

The Company will pay the insured upto the sum insured specified in the schedule in respect of the medical expenses incurred in the treatment of the pre existing ailments declared in the proposal form and mentioned specifically in the policy schedule. The expenses will be limited to the amountmentioned in the coverage and will not be payable under the Medical Expenses section B of the policy schedule. This benefit will however be not available for the undeclared pre-existing ailments or their complications.

#### 11. SECTION K - FAMILY VISIT COVERAGE

In the being as a result of an accidental injury or sickness covered under the policy and the attending physician in writing advises the necessary attendance of a Family Member of the Insuredand provided the anticipated hospitalization is over ten days and is within the policy validity period plus 7 complementary days, The company will reimburse the actual cost of economy class transportation by the most direct route via a common carrier subject to maximum the sum insured. For this purpose, family member shall mean spouse, parent, sibling and in laws of the insured.

### 12. SECTION L - BAIL BOND INSURANCE

Subject to all other terms and conditions if the insured is arrested for any inadvertent law breakingduring his/her travel overseas The Company would lend the amount as mentioned in the schedule towards the bail amount for release. However, The Company will not pay,

- 1. For any bail amount where the insured has been charged for breaking the law with CriminalIntent
- 2. For any bail amount where the insured has been charged for over speeding in a vehicle.

# 13. SECTION M - MINORS' ESCORT

Subject to all other terms and conditions, if the insured is hospitalized due to an illness or accidentcovered under the policy and he is the only companion of a child (or children) under the age of 15years who is (are ) also insured under BAGIC, then if the insured is not able to take care of the child (or children), The company will reimburse the actual cost of economy class transportation by the most direct route via a common carrier subject to maximum the sum insured, for the relative to accompany the child( or children) back to their permanent place of residence in India

#### 14. SECTION N - STAY OF VISITING FAMILY MEMBER:

Subject to all other terms and conditions, if the Family visit benefit is approved by the company, and if the family member is abroad alone, and without any other family members or personal friends, during said period, then the lodging expenses incurred by the accompanying relative for amaximum period of 10 (ten) days will be assumed by the company subject to the sum insured andlimits mentioned in the schedule

# 15. SECTION O - DIFFERENCE IN AIRFARE DUE TO DELAYED OR EARLY RETURN

Subject to all other terms and conditions of the policy, if the insured return back to India due toillness or accident is cancelled or delayed then The company will pay for the fare difference for atourist or economy class return ticket when the insured's original return ticket was issued at a reduced rate and with a fixed or limited return date, and such return date cannot be met due to the insured's illness or accident covered under the policy

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#### **16. SECTION P- HOTEL EXPENSES:**

Subject to all other terms and conditions of the policy, if the attending physician prescribes mandatory bed rest after hospitalization for a minimum period of 5 (five) consecutive days for an illness or accident covered under the policy, then The company will reimburse the insured for hotellodging expenses (excluding extras), subject to the sum insured and the daily limit mentioned in the policy schedule

#### 17. SECTION Q - EMERGENCY REPLACEMENT OF STAFF

In the event of the insured travelling on a business trip and is hospitalized due to an illness or accident covered under the land is unable to resume his duties then the company will reimburse the cost incurred to send a replacement colleague (travelling expenses only in same class as theinsured being replaced originally travelled) for completion of the project up to the maximum specified in the Schedule provided the replacement staff is also insured with BAGIC.

## 18. SECTION R - LEGAL ASSISTANCE IN CASE OF RESPONSIBILITY IN AN ACCIDENT

Subject to all other terms and conditions of the policy, In case the insured is charged with responsibility in an accident in a country where company renders its assistance services, an attorney will be placed at the disposal of the insured who makes such a request, in order to take charge of his/her civil or criminal defense. The company will advance, as a loan and to be refunded by the insured the amounts corresponding to lawyer fees and trial expenses

### 19. SECTION S - BAGGAGE TRACKING

Subject to all other terms and conditions of the policy, The company will assist the insured abroadby all means at its reach to try to locate lost pieces of luggage that have been shipped in the luggage compartment of the same international flight on which the insured was traveling. The Company in association with ASSIST-CARD provides insured, within the documentholder with codified luggage tags for identification purposes. In order to facilitate luggage identification in caseof loss, it is essential to have those luggage tags affixed to it for the whole duration of the trip.

#### 20. SECTION T - CONCIERGE SERVICES

The company can provide on best effort basis miscellaneous information to the insured related to the and during the Policy Holder's trip. The below are assistance services which will be tried to be arranged and are not guaranteed. The information services will comprise the following and chargesif any incurred will be debited to insured's account directly:

#### 20.1TRANSPORTATION ARRANGEMENTS

The company will arrange upon the specific request of the Policy Holder for the transfers in and outof airports and transportation between different destinations once the Policy Holder is abroad.

Reservation of transportation will be arranged subject to the availability of the transportation companies.

## 20.2WEATHER INFORMATION

The company can give the customer the latest information regarding the weather forecast for the destination the client is traveling to or the location he/she is currently located.

#### 20.3VISA INFORMATION

The company will provide information on how to obtain visas to different countries, regardingdocuments needed, current applicable fees, etc.

#### 20.4HOTEL BOOKING

The company can, upon request, find the best rates and book hotel rooms for its Policy Holders.Reservation of lodging will be arranged provided hotel rooms are available.

## 20.5EVENT INFORMATION

The company can, upon request, provide on best effort basis information on coming events, spectacles shows and entertainment programming in general on the location the Policy Holder istraveling to or staying at.

#### 20.6EXCHANGE INFORMATION

The company can, upon request, inform the Policy Holder about applicable exchange rates between his/her country's currency and that of the country they are traveling to or located.

## 20.7TRANSLATION SERVICES

The company can provide immediate translation services from the Policy Holder's native languageto that spoken in the country he/she is traveling to or located.

## 20.8RESTAURANT INFORMATION

The company can, upon request, provide information on the most popular and fashionablerestaurants in the location the Policy Holder is traveling to or located.

#### 20.9LOCATION INFORMATION

The company can, upon request, inform the Policy Holder about traveling directions and/or thebest way to his/her desired destination.

#### 20.10TRAVEL HELP DESK

The company will be at the policy holder's disposal 24 hours a day and 365 days a year to help the Policy Holders with their general travel arrangements.

#### 20.11RELIGIOUS SERVICES INFORMATION

The company can, upon request, inform the Policy Holder about religious services in the policyholder's current or future location.

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#### 20.12LEGAL INFORMATION

The company can provide information on local regulations at the Policy Holder's current or futurelocation.

#### 20.13PROPHYLAXIS INFORMATION

The company can, upon request, inform the policy holder about prophylaxis requirements of the Policy Holder's desired destination

21. **Specific Condition for Concierge Services:** The concierge services mentioned above are of information kind and any cost incurred for services of bookings, transportation and translation etc will be charged to the insured.

#### **SECTION D) EXCLUSION- STANDARD**

#### I. GENERAL EXCLUSIONS APPLICABLE TO ALL SECTIONS

The company shall be under no liability to make payment hereunder in respect of any Claim directly or indirectly caused by, based on, arising out of or howsoever attributable to any of the following:

- 1. The Insured's participation in any naval, military or air force operations whether in the formof military exercises or war games or actual engagement with the enemy, whether foreign or domestic.
- 2. War, invasion, acts of foreign enemy, hostilities (whether war be declared or not), civil war,civil unrest, rebellion, revolution, Insurrection, military or usurped power or confiscation or nationalization or requisition of or destruction of or damage to property by or under the order of any government or local authority.
- The loss or destruction or damage to any property whatsoever or any loss or expenseswhatsoever resulting or arising there from or any consequential loss directly or indirectly caused by or contributed to by or arising from:
  - a. Ionizing radiation or contamination by radioactivity form any nuclear waste fromcombustion of nuclear fuel; or
  - b. the radioactive, toxic, explosive or other hazardous properties of any explosive nuclearassembly or nuclear component thereof, or
  - Asbestosis or any related Sickness or Disease resulting from the existence, production, handling, processing, manufacture, sale, distribution, deposit or use of asbestos, or products thereof.
- 4. The Insured's actual or attempted engagement in any criminal or other unlawful act.
- Any consequential losses.
- 6. In respect of travel by the Insured to any country against whom the Republic of India hasimposed general or special travel restrictions, or against whom it may impose such restrictions, or any country which has imposed or may impose subsequently, such restrictions against travel by a citizen of the Republic of India to such country.
- 7. The insured engaging in air travel unless he flies as a passenger on an Airline. For thepurpose of this exclusion, air travel means being in or on, or boarding an aircraft for the purpose of flying therein or alighting there from following a flight.

#### **SECTION D) EXCLUSION- SPECIFIC**

#### I. SECTION A- PERSONAL ACCIDENT AND SECTION B- MEDICAL EXPENSES & MEDICAL EVACUATION & REPATRIATION

- The Company shall be under no liability to make payment in respect of any routine physical or other examination where there is no
  objective indication of impairment of normal health, and for medical treatment obtained within the Republic of India save as provided
  for under Section B 2.1.4
- 2. The Company shall be under no liability to make payment of any Medical Expenses incurred beyond the expiry of the Policy Period, save as provided for under Section B2.1.4.
- The Company shall be under no liability to make payment hereunder in respect of any Claim directly or indirectly caused by, based on, arising out of or howsoever attributable toany of the following:
- 4. Where the insured is:
  - a. Travelling against the advice of a Physician; or
  - b. Receiving or on a waiting list for specified medical treatment declared in the Physician's report or certificate provided by the Insured in his proposal; or
  - c. Travelling for the purpose of obtaining treatment; or
  - d. In receipt of a terminal prognosis for a medical condition.
- 5. Suicide, attempted suicide or wilfully self-inflicted injury or illness, venereal disease, alcoholism, drunkenness or the abuse of drugs.
- 6. The participation of the Insured unless under supervision of a trained professional in wintersports, mountaineering (where ropes or guides are customarily used), caving or potholing, hunting or equestrian, ski diving or other underwater activity, rafting or canoeing involving white water rapids, yachting or boating outside coastal waters (2 miles), professional sports or any other hazardous or potentially dangerous sport.
- 7. The participation of the Insured in riding or driving in races or rallies.
- 8. Losses arising from Accidents as a driver on motorised vehicles unless at the time of the Accident the insured is in possession of a current full international driving licence and while riding a two wheeler is wearing a safety crash helmet.
- 9. Losses arising directly or indirectly from manual work or hazardous occupation, self- exposure to needless peril (except in an attempt to save human life), or if engaging in any criminal or illegal act.
- 10. Pregnancy, resulting childbirth, miscarriage, abortion, or complication arising out of any of the foregoing.
- 11. Experimental, unproven or non-standard treatment.
- 12. Treatment by any other system other than modern medicine (also known as Allopathy).
- 13. The cost of spectacles, contact lenses, and hearing aids, crutches, and all other external appliances and/or devices whether for diagnosis or treatment.
- 14. Any medical condition or complication arising from it which existed before the commencement of the Policy Period, or for which care, treatment or advice was sought, recommended by or received from a Physician.

# II. SECTION C-LOSS OF CHECKED BAGGAGE

- 1. The self-carried baggage is specifically excluded from the policy coverage.
- 2. Partial destruction of baggage or missing of contents from the baggage is not coveredunder the policy.
- 3. The Company shall be under no liability to make payment hereunder in respect of anyClaim for valuables.

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#### III. SECTION D- DELAY OF CHECKED BAGGAGE

1. Delay of baggage when the intended destination is in India

#### IV. SECTION E- LOSS OF PASSPORT

The Company shall be under no liability to make payment for:

- 1. Loss or damage to the Insured's passport as a result of the confiscation or detention by customs, police or any other authority.
- 2. Loss which is not reported to the appropriate police authority within 24 hours of the discovery of the loss, and in respect of which an official report has not been obtained.
- 3. Loss caused by the Insured's failure to take reasonable steps to guard against the loss ofthe passport.

#### V. SECTION F- PERSONAL LIABILITY

The Company shall not be under any liability to make payment for Claims arising out of:

- 1. the Insured's liability to any employee (whether under a contract of or for services);
- 2. Bodily Injury to and/or Property Damage to property belonging to the Insured's Family,any co-worker of the Insured, and any travelling companion of the Insured;
- 3. any liability for Bodily Injury and/or Property Damage arising directly or indirectly from ordue to:
  - a. livestock belonging to the Insured or in the Insured's care, custody or control;
  - b. any wilful, malicious, criminal or unlawful act, error, or omission;
  - c. the pursuit of any trade, business of profession, employment or occupation;
  - d. the ownership, possession or use of vehicles, aircraft, or watercraft
  - e. parachuting, hand-gliding, hot air ballooning or the use of firearms or any other dangerous or hazardous activity;
  - f. the use or misuse of any alcohol, hallucinogenic substance, drugs (except those used as medically prescribed), or drug addiction;
  - g. the supply of goods or services;
  - h. any form of ownership or occupation of land or buildings (other than occupation only of any temporary residence).
  - i. Any professional liability arising out of the insured's profession/activities.

### SECTION E) GENERAL TERMS AND CLAUSES - STANDARD GENERAL TERMS AND CLAUSES

## 1. Condition Precedent to Admission of Liability

The due observance and fulfilment of the terms and conditions of the policy, by the insured person, shall be a condition precedent to any liability of the Company to make any payment for claim(s) arising under the policy.

#### 2. Fraud

If any claim made by the insured person, is in any respect fraudulent, or if any false statement, or declaration is made or used in support thereof, or if any fraudulent means or devices are used by the insured person or anyone acting on his/her behalf to obtain any benefit under this policy, all benefits under this policy shall be forfeited.

Any amount already paid against claims which are found fraudulent later under this policy shall be repaid by all person(s) named in the policy schedule, who shall be jointly and severally liable for such repayment.

For the purpose of this clause, the expression "fraud" means any of the following acts committed by the Insured Person or by his agent, with intent to deceive the insurer or to induce the insurer to issue a insurance Policy:—

- a. the suggestion ,as a fact of that which is not true and which the Insured Person does not believe to be true;
- b. the active concealment of a fact by the Insured Person having knowledge or belief of the fact;
- c. any other act fitted to deceive; and
- d. any such act or omission as the law specially declares to be fraudulent

The company shall not repudiate the policy on the ground of fraud, if the insured person / beneficiary can prove that the misstatement was true to the best of his knowledge and there was no deliberate intention to suppress the fact or that such mis-statement of or suppression of material fact are within the knowledge of the insurer. Onus of disproving is upon the policyholder, if alive, or beneficiaries.

# 3. Claim Settlement (provision for Penal Interest)

- a. The Company shall settle or reject a claim, as the case may be, within 30 days from the date of receipt of last necessary document.
- b. In the case of delay in the payment of a claim, the Company shall be liable to pay interest to the policyholder from the date of receipt of last necessary document to the date of payment of claim at a rate 2% above the bank rate.
- c. However, where the circumstances of a claim warrant an investigation in the opinion of the Company, it shall initiate and complete such investigation at the earliest, in any case not later than 30 days from the date of receipt of last necessary document. In such cases, the Company shall settle or reject the claim within 45 days from the date of receipt of last necessary document.
- d. In case of delay beyond stipulated 45 days, the Company shall be liable to pay interest to the policyholder at a rate 2% above the bank rate from the date of receipt of last necessary document to the date of payment of claim.

## 4. Multiple Policies

- i. In case of multiple policies taken by an insured person during a period from one or more insurers to indemnify treatment costs, the insured person shall have the right to require a settlement of his/her claim in terms of any of his/her policies. In all such cases the insurer chosen by the insured person shall be obliged to settle the claim as long as the claim is within the limits of and according to the terms of the chosen policy.
- ii. Insured person having multiple policies shall also have the right to prefer claims under this policy for the amounts disallowed under any other policy / policies even if the sum insured is not exhausted. Then the insurer shall independently settle the claim subject to the terms and conditions of this policy.
- iii. If the amount to be claimed exceeds the sum insured under a single policy, the insured person shall have the right to choose insurer from whom he/she wants to claim the balance amount.
- iv. Where an insured person has policies from more than one insurer to cover the same risk on indemnity basis, the insured person shall only be indemnified the treatment costs in accordance with the terms and conditions of the chosen policy

#### 5. Arbitration

i. If any dispute or difference shall arise as to the quantum to be paid by the Policy, (liability being otherwise admitted) such difference shall independently of all other questions, be referred to the decision of a sole arbitrator to be appointed in writing by the parties here to or if

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they cannot agree upon a single arbitrator within thirty days of any party invoking arbitration, the same shall be referred to a panel of three arbitrators, comprising two arbitrators, one to be appointed by each of the parties to the dispute/difference and the third arbitrator to be appointed by such two arbitrators and arbitration shall be conducted under and in accordance with the provisions of the Arbitration and Conciliation Act 1996, as amended by Arbitration and Conciliation (Amendment) Act, 2015 (No. 3 of 2016).

- ii. It is clearly agreed and understood that no difference or dispute shall be preferable to arbitration as herein before provided, if the Company has disputed or not accepted liability under or in respect of the policy.
- iii. It is hereby expressly stipulated and declared that it shall be a condition precedent to any right of action or suit upon the policy that award by such arbitrator/arbitrators of the amount of expenses shall be first obtained.

#### 6. Redressal of Grievance

In case of any grievance the insured person may contact the company through

Bajaj Allianz General Insurance Co. Ltd Bajaj Allianz House, Airport Road Yerawada, Pune 411006 E-mail: bagichelp@bajajallianz.co.in

Call: 1800-225858 (free calls from BSNL/MTNL lines only)

1800-1025858 (free calls from Bharti users - mobile /landline) or020-30305858

Grievance Redressal Cell for Senior Citizens

Senior Citizen Cell for Insured Beneficiary who are Senior Citizens

'Good things come with time' and so for our customers who are above 60 years of age We have created special cell to address any health insurance related query. Our senior citizen customers can reach us through the below dedicated channels to enable us to service them promptly

Health toll free number: 1800-103-2529

Exclusive Email address:seniorcitizen@bajajallianz.co.in

Insured person may also approach the grievance cell at any of the company's branches with the details of grievance.

If Insured person is not satisfied with the redressal of grievance through one of the above methods, insured person may contact the grievance officer at Annexure II

Note: Note: Address and contact number of Governing Body of Insurance Council

Council For Insurance Ombudsmen, 3rd Floor, Jeevan Seva Annexe, S. V. Road, Santacruz (W), Mumbai - 400 054.

Tel.: 022 - 69038801/03/04/05/06/07/08/09

Email: inscoun@cioins.co.in

## SECTION E) GENERAL TERMS AND CLAUSES - SPECIFIC TERMS AND CLAUSES

#### Reasonable Care

The Insured shall take all reasonable and proper steps to safeguard and protect himself and his possessions against any fact, matter, circumstance or cause that might result in a Claim under this Policy, and shall not do or cause to be done anything that might enhance the likelihood of a Claim under this Policy (except in an attempt to save human life).

#### 2. Transfer of Interest

This Policy of Insurance is a Contract between The Company and the Insured Person. The Insured Person shall not transfer, assign, alienate or in any way pass the benefits and/or liabilities to any other person, Institution, Hospital, Company or Body Corporate without specific prior approval in writing by a duly authorized officer of the Company. However, if the Insured Person(s) is permanently incapacitated or deceased, the legal heirs of the Insured may represent him in respect of Claim under the Policy.

#### 3. Cancellation

- a. This Policy may be cancelled by the Insured after the expiry of 14 days from the effective date, in writing to The company as long as the Insured is able to establish to the Company's satisfaction that the Insured Journey has not commenced, and this Policy shall stand cancelled if the Insured Journey has not commenced within 14 days of the commencement date shown on the Schedule.
- b. Upon cancellation, The company shall be entitled to deduct cancellation charges according to its Cancellation Scale subject to retaining a minimum of Rs.250/-.
- c. In case of any early return of the insured person prior to expiry of the policy period the company will refund premium at the following rates subject to no claims being incurred on the policy

riod of Risk	te of Premium Retained by Company
ove 50% of Policy Period	0% of premium
ove 40% to 50% of Policy Period	% of premium
ove 30 % to 40 % of Policy Period	% of premium
ove 20 % to 30% of Policy Period	% of premium
licy inception -20% of Policy Period	% of premium

#### 4. Notifications & Declarations

Any and all notices and declarations for the attention of the company shall be submitted in writing and shall be sent to the address specified in the Schedule.

#### 5. Governing Law

The construction, interpretation and meaning of the provisions of this policy shall be determined in accordance with the laws of India. The section headings of this Policy are included for descriptive purposes only and do not form part of this Policy for the purpose of its construction or interpretation. The terms of this policy shall not be waived or changed except by endorsement issued by the Company.

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#### Entire Contract

The Policy constitutes the complete contract of insurance. No change or alteration in this Policy shall be valid or effective unless approved in writing by the Company, which approval shall be evidenced by an endorsement on the Policy. No agent shall or has the authority to change in any respect whatsoever any term of this Policy or waive any of its provisions.

#### Due Observance

The due observance of and compliance with the terms, provisions, warranties and conditions of this Policy in so far as they relate to anything to be done or complied with by the Insured shall be a condition precedent to the Company's liability under this Policy.

## SECTION E) GENERAL TERMS AND CLAUSES - OTHER TERMS AND CLAUSES

#### Notification of Claims:

Notification of claim is the process of notifying a claim to the insurer or TPA by specifying the timelines as well as the address/ telephone number to which it should be notified

- a. In respect of any Claim under Sections A and/or B, the Insured or, if deceased, his legal or other representative, shall immediately notify the Insurance Company / Claims Administrator and provide him with the name of the Physician, the name and telephone number of the hospital at which treatment is being obtained, and the fact or matter giving rise to the need for medical treatment, and any other documentation or information that might be required or requested by the Insurance Company / Claims Administrator.
- b. For all other Claims, the Insured shall immediately, and in any event not later than 14 days after his return to India, notify the Insurance Company / Claims Administrator and obtain a Claim Form for completion and return to the Insurance Company / Claims Administrator along with supporting invoices and any other documentation or information that might be required or requested by the Insurance Company / Claims Administrator.
- c. The Insured shall not admit any liability or make any offer or promise of payment without the prior written consent of the Company.

#### 2. Assessment Of Claim & Payment

- a. No sum payable under this policy shall carry interest.
- b. The company shall be under no liability to make payment in respect of any Claim until such time as the Insured has provided it and/or the Insurance Company / Claims Administrator with whatever documentation and/or information may be requested and established the quantum of any amount claimed to the Company's satisfaction.
- c. The obligation of the company to make payments to the Insured in respect of Claims made after the Insured's return to India shall be to make payment in Indian Rupees only.
- d. Specifically in respect of a Claim under Sections A and/or B:
  - The Company's liability to make payment is in respect of those charges approved by the Insurance Company / Claims Administrator prior to being incurred.
  - ii. If requested by the Insurance Company / Claims Administrator, the Insured shall (at his own expense) furnish all certificates, information, proofs or other evidence in support of the Claim, present himself for medical examination by a Medical Advisor as considered necessary by the Insurance Company / Claims Administrator, and the Insured agrees that the Insurance Company / Claims Administrator may approach anyone who may have treated the Insured for information and/or documentation in respect of the Claim
  - iii. In the event of the Insured's death, the company shall have the right to carry out a post mortem at its own expense.
  - iv. Where the Insured is incapacitated or otherwise unable to give a valid release for the Claim, the company may make arrangements to pay the Claim to the Insured's legal guardian or legal representative. Any payment made by the company thereby in good faith shall operate as a complete and effective discharge of the Company's liability in respect of the Claim.
  - v. The company shall not pay Medical Expenses except at the Usual and Customary Level.

#### Annexure I:- ICD specific for Mental Illness

ICD Codes	ICD Description
F00	Dementia in Alzheimer disease
F02	Dementia in other diseases classified elsewhere
F03	Unspecified dementia
F05	Delirium, not induced by alcohol and other psychoactive substances
F07	Personality and behavioural disorders due to brain disease, damage and dysfunction
F09	Unspecified organic or symptomatic mental disorder
F20	Schizophrenia
F21	Schizotypal disorder
F22	Persistent delusional disorders
F23	Acute and transient psychotic disorders
F24	Induced delusional disorder
F25	Schizoaffective disorders
F31	Bipolar affective disorder
F32	Depressive episode
F33	Recurrent depressive disorder
F40	Phobic anxiety disorders

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# Annexure II: Ombudsmen Details

Office Details	Jurisdiction of Office Union Territory,District)
AHMEDABAD - Shri Kuldip Singh Office of the Insurance Ombudsman, Jeevan Prakash Building, 6th floor, Tilak Marg, Relief Road, Ahmedabad – 380 001. Tel.: 079 - 25501201/02/05/06 Email: bimalokpal.ahmedabad@cioins.co.in	Gujarat, Dadra & Nagar Haveli, Daman and Diu.
BENGALURU - Smt. Neerja Shah Office of the Insurance Ombudsman, Jeevan Soudha Building,PID No. 57-27-N-19 Ground Floor, 19/19, 24th Main Road, JP Nagar, Ist Phase, Bengaluru – 560 078. Tel.: 080 - 26652048 / 26652049 Email: bimalokpal.bengaluru@cioins.co.in	Karnataka.
BHOPAL - Shri Guru Saran Shrivastava Office of the Insurance Ombudsman, Janak Vihar Complex, 2nd Floor, 6, Malviya Nagar, Opp. Airtel Office, Near New Market, Bhopal – 462 003. Tel.: 0755 - 2769201 / 2769202 Fax: 0755 - 2769203 Email: bimalokpal.bhopal@cioins.co.in	Madhya Pradesh Chattisgarh.
BHUBANESHWAR - Shri Suresh Chandra Panda Office of the Insurance Ombudsman, 62, Forest park, Bhubneshwar – 751 009. Tel.: 0674 - 2596461 /2596455 Fax: 0674 - 2596429 Email: bimalokpal.bhubaneswar@cioins.co.in	Orissa.
CHANDIGARH - Dr. Dinesh Kumar Verma Office of the Insurance Ombudsman, S.C.O. No. 101, 102 & 103, 2nd Floor, Batra Building, Sector 17 – D, Chandigarh – 160 017. Tel.: 0172 - 2706196 / 2706468 Fax: 0172 - 2708274 Email: bimalokpal.chandigarh@cioins.co.in	Punjab, Haryana(excluding Gurugram, Faridabad, Sonepat and Bahadurgarh) Himachal Pradesh, Union Territories of Jammu & Kashmir, Ladakh & Chandigarh.
CHENNAI - Shri M. Vasantha Krishna Office of the Insurance Ombudsman, Fatima Akhtar Court, 4th Floor, 453, Anna Salai, Teynampet, CHENNAI – 600 018. Tel.: 044 - 24333668 / 24335284 Fax: 044 - 24333664 Email: bimalokpal.chennai@cioins.co.in	Tamil Nadu, Tamil Nadu PuducherryTown and Karaikal (which are part of Puducherry).
DELHI - Shri Sudhir Krishna Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Building, Asaf Ali Road, New Delhi – 110 002. Tel.: 011 - 23232481/23213504 Email: bimalokpal.delhi@cioins.co.in	Delhi & Following Districts of Haryana - Gurugram, Faridabad, Sonepat & Bahadurgarh.



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Office Details	Jurisdiction of Office Union Territory,District)
GUWAHATI - Shri Kiriti .B. Saha Office of the Insurance Ombudsman, Jeevan Nivesh, 5th Floor, Nr. Panbazar over bridge, S.S. Road, Guwahati - 781001(ASSAM). Tel.: 0361 - 2632204 / 2602205 Email: bimalokpal.guwahati@cioins.co.in	Assam, Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura.
HYDERABAD - Shri I. Suresh Babu Office of the Insurance Ombudsman, 6-2-46, 1st floor, "Moin Court", Lane Opp. Saleem Function Palace, A. C. Guards, Lakdi-Ka-Pool, Hyderabad - 500 004. Tel.: 040 - 23312122 Fax: 040 - 23376599 Email: bimalokpal.hyderabad@cioins.co.in	Andhra Pradesh, Telangana, Yanam and part of Union Territory of Puducherry.
JAIPUR - Smt. Sandhya Baliga Office of the Insurance Ombudsman, Jeevan Nidhi – II Bldg., Gr. Floor, Bhawani Singh Marg, Jaipur - 302 005. Tel.: 0141 - 2740363 Email: bimalokpal.jaipur@cioins.co.in	Rajasthan.
ERNAKULAM - Ms. Poonam Bodra Office of the Insurance Ombudsman, 2nd Floor, Pulinat Bldg., Opp. Cochin Shipyard, M. G. Road, Ernakulam - 682 015. Tel.: 0484 - 2358759 / 2359338 Fax: 0484 - 2359336 Email: bimalokpal.ernakulam@cioins.co.in	Kerala, Lakshadweep, Mahe-a part of Union Territory of Puducherry.
KOLKATA - Shri P. K. Rath Office of the Insurance Ombudsman, Hindustan Bldg. Annexe, 4th Floor, 4, C.R. Avenue, KOLKATA - 700 072. Tel.: 033 - 22124339 / 22124340 Fax: 033 - 22124341 Email: bimalokpal.kolkata@cioins.co.in	West Bengal, Sikkim, Andaman & Nicobar Islands.
LUCKNOW -Shri Justice Anil Kumar Srivastava Office of the Insurance Ombudsman, 6th Floor, Jeevan Bhawan, Phase-II, Nawal Kishore Road, Hazratganj, Lucknow - 226 001. Tel.: 0522 - 2231330 / 2231331 Fax: 0522 - 2231310 Email: bimalokpal.lucknow@cioins.co.in	Districts of Uttar Pradesh: Lalitpur, Jhansi, Mahoba, Hamirpur, Banda, Chitrakoot, Allahabad, Mirzapur, Sonbhabdra, Fatehpur, Pratapgarh, Jaunpur, Varanasi, Gazipur, Jalaun, Kanpur, Lucknow, Unnao, Sitapur, Lakhimpur, Bahraich, Barabanki, Raebareli, Sravasti, Gonda, Faizabad, Amethi, Kaushambi, Balrampur, Basti, Ambedkarnagar, Sultanpur, Maharajgang, Santkabirnagar, Azamgarh, Kushinagar, Gorkhpur, Deoria, Mau, Ghazipur, Chandauli, Ballia, Sidharathnagar.
MUMBAI - Shri Milind A. Kharat Office of the Insurance Ombudsman, 3rd Floor, Jeevan Seva Annexe, S. V. Road, Santacruz (W), Mumbai - 400 054. Tel.: 022 - 26106552 / 26106960 Fax: 022 - 26106052 Email: bimalokpal.mumbai@cioins.co.in	Goa, Mumbai Metropolitan Region excluding Navi Mumbai & Thane.
NOIDA - Shri Chandra Shekhar Prasad Office of the Insurance Ombudsman, Bhagwan Sahai Palace	State of Uttaranchal and the following Districts of Uttar Pradesh: Agra, Aligarh, Bagpat, Bareilly, Bijnor, Budaun,

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4th Floor, Main Road, Naya Bans, Sector 15, Distt: Gautam Buddh Nagar, U.P-201301. Tel.: 0120-2514252 / 2514253 Email: bimalokpal.noida@cioins.co.in	Bulandshehar, Etah, Kanooj, Mainpuri, Mathura, Meerut, Moradabad, Muzaffarnagar, Oraiyya, Pilibhit, Etawah, Farrukhabad, Firozbad, Gautambodhanagar, Ghaziabad, Hardoi, Shahjahanpur, Hapur, Shamli, Rampur, Kashganj, Sambhal, Amroha, Hathras, Kanshiramnagar, Saharanpur.
PATNA - Shri N. K. Singh Office of the Insurance Ombudsman, 1st Floor,Kalpana Arcade Building,, Bazar Samiti Road, Bahadurpur, Patna 800 006. Tel.: 0612-2680952 Email: bimalokpal.patna@cioins.co.in	Bihar, Jharkhand.
PUNE - Shri Vinay Sah Office of the Insurance Ombudsman, Jeevan Darshan Bldg., 3rd Floor, C.T.S. No.s. 195 to 198, N.C. Kelkar Road, Narayan Peth, Pune – 411 030. Tel.: 020-41312555 Email: bimalokpal.pune@cioins.co.in	Maharashtra, Area of Navi Mumbai and Thane excluding Mumbai Metropolitan Region.